

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) There is no such report available with the Ministry; however, the growing awareness about the water-borne diseases have increased the demand for water purifying system across country.

(b) The reject generated from Reverse Osmosis System depends on the quality of feed water and permeate. The reject quantity varies between 1-3L per litre of permeate to depending on the size and purpose of R. O. System.

(c) Ministry has prepared draft notification for regulation of R. O. based water purification system with objective to conserve resource and promote environmentally sound management of discarded materials etc.

(d) There is no such study report available with Ministry, except some reference to public research paper.

Licence to open plant

53. SHRI MAJEED MEMON: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether any period and its validity has been prescribed under the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974, for issue of licence to open a plant and if so, the period for its renewal and duration of such licence;

(b) the circumstances under which a licence may be refused or not renewed or its validity may be curtailed; and

(c) whether before taking any of these measures the licensee is given opportunity to represent or appeal and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) to (c) The Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 provides that no person shall, without the previous consent of the State Pollution Control Board (SPCB)/ Pollution Control Committee (PCC), establish or operate any industrial plant (in case of air, in an air pollution control area). Further, the provision stipulates that a person operating any industrial plant in any air

pollution control area or otherwise, immediately before the commencement of these Acts, for which no consent was necessary prior to such commencement, may continue to do so for a period of three months from such commencement or, if he has made an application for such consent within the said period of three months, till the disposal of such application.

These Acts also provide that it shall be open to the SPCB/PCC to cancel such consent before the expiry of the period for which it is granted or refuse further consent after such expiry if the conditions subject to which such consent has been granted are not fulfilled.

Further the Acts provide that any person aggrieved by an order made by the State Board under this Act may, within thirty day from the date on which the order is communicated to him, prefer an appeal to the Appellate Authority as constituted by the State Government.

Blue Flag Certification for Padubidri beach

54. SHRI K.C. RAMAMURTHY: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) the details of criteria being followed to grant Blue Flag certification and significance and importance of such certification;

(b) the details of each of the twelve beaches selected by the Ministry for Blue Flag certification in the country, State- wise;

(c) whether it is a fact that Padubidri in Karnataka is also included in this; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) The Ministry has embarked upon a programme for 'Blue Flag' Certification of select beaches in the country. This Certification is accorded by an international agency "Foundation for Environment Education, Denmark" based on 33 stringent criteria in four major heads *i.e.* (i) Environmental Education and Information, (ii) bathing water quality, (iii) Environment Management and Conservation and (iv) safety and services at the beaches. The